

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

(9)



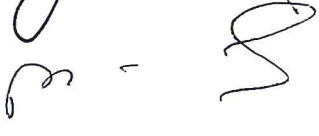
ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 15/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/551/(IB)/2017
NAME OF THE PETITIONER(S) : CENTRAL BANK OF INDIA & STATE BANK OF INDIA
NAME OF THE RESPONDENT(S) : ASHOK MAGNETICS LTD
UNDER SECTION : 7 RULE 4

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1.	V. NAGARAJAN	IRP	
2.	Jayash B. Dohra	Advocate	
3.	Ajay Agarwal	Representative of Corporate Debtor	

ORDER

IRP Viz., Mr. V. Nagarajan present in person. Mr. Ajay Agarwal, Managing Director for M/s. Ashok Magnetics Ltd. present along with his Counsel. Heard the IRP and the Counsel for the Corporate Debtor. In view of the submissions made by the parties, the Managing Director has been directed to file an affidavit by 1 p.m. today for making compliance with the orders passed by this Bench dated 04.09.2017 and 11.09.2017 and order passed by NCLAT dated 13.09.2017 by extending all cooperation to the IRP as per the provisions of IBC, 2016. Pursuant to which the affidavit duly sworn in by the Managing Director has been filed, the same is placed on record. Based on the assurance given by the Managing Director (by affidavit) and the Counsel for the Corporate Debtor to make compliance with the orders of this Bench and Hon'ble NCLAT and co-operate with the IRP, the memo filed by the IRP stands **disposed of**. A copy of this order shall be sent to the IRP and the Corporate Debtor.

MEMBER (TECHNICAL)

MEMBER (JUDICIAL)

ghk
